

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

Dated: This the 25th day of July 2018.

Original Application No. 330/00714 of 2018

PRESENT:

**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER -A
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER -J**

1. Yogendra Singh Sirohi, aged about 55 years, son of Shri Late M.S. Sirohi, presently working as Chief Commerical Clerk, working under Chief Booking Supervisor, Chola.
2. Dinesh Kumar aged about 55 years, son of Rampal Singh, presently working as Chief Commercial Clerk, working under Chief Booking Supervision, Aligarh.

.....**Applicants**

By Adv: Shri Jaswant Singh

V E R S U S

1. Union of India through General Manager North Central Railway, Allahabad.
2. The Divisional Railway Manager, North Central Railway Allahabad.
3. Senior Divisional Commercial Manager, North Central Railway, Allahabad.
4. Senior Divisional Finance Manager, North Central Railway, Allahabad.
5. Senior Divisional Personnel Officer, N.C.R Allahabad.
6. Yogendra Kumar Sharma, son of Y.D. Sharma, presently working as Chief Booking Supervisor, Aligarh Junction, North Central Railway, Allahabad.

.....**Respondents**

By Adv: Shri S.M. Mishra

ORDER**BY HON'BLE MR. GOKUL CHANDRA PATI, MEMBER -A**

Heard Shri Jaswant Singh counsel for the applicant and Shri S.M. Mishra counsel for the respondents.

2. The matter pertains to issue in the seniority visa vis another employee and on this issue, the applicant has submitted representation dated 2.7.2018 (Annexure A-10). He also submitted that interim prayer should be considered not to take up any promotion until and unless this case is decided.
3. In view of facts stated above, we feel that no useful purpose will be served to keep this O.A. pending. Hence, without commenting anything on the merits of the case, including the issue of limitation, we direct the respondents/competent authority to consider and decide the representation of the applicant on 2.7.2018 (Annexure A-10) by passing a reasoned and speaking order within a period of 2 months from the date receipt of certified copy of this order. The decision so taken on the representation be communicated to the applicants.
4. With the above direction, the O.A. is disposed of. No order as to costs.

Member (J)

Member (A)

Manish/-